

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 83 of 2020

In the matter of:

Shubha Sharma

Appellant

Vs

Mansi Brar Fernandes

Respondent

Ms Tania Sharma and Mr Shankari Mishra, Advocates for appellant.

Mr Sunil Fernandes, Mr Darpan Sachdeva, Advocates for R1.

Mr Zeeshan Diwan Advocate for IRP.

Mr Prastut Dalvi, Advocate for Intervenor.

ORDER

10.02.2020: It is represented on behalf of the Appellant that Mr. Rajeev Ranjan learned Senior Advocate is appointed as an Advocate General of State of Jharkhand and as such is inconvenienced to appear before this Tribunal today. Hence at request of appellants side the matter is adjourned to **17th February, 2020.**

In the meanwhile, the records at the operational premises will have to be handed over through Appellant to the 'Interim Resolution Professional' on 14th February, 2020 by promoters/suspended Directors. It is open to the Appellant to avail this opportunity granted by this Tribunal. The Interim Resolution Professional is also directed to file a 'Third Status Report'.

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

Bm/gc